



2026:AHC:4187

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19224 of 2025

Sheetal Kumar

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Kumar Singh, Lokesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Mahipal Singh holding brief of Sri Abhishek Kumar Singh, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he had applied for recruitment on the post of vacancy of Aarakshi, Nagrik Police avam Aarakshi Pradeshik Armd Constabulari-2018. Though the writ petitioner claims to have been selected, however appointment order has not been issued, particularly in view of the fact that an FIR being Case Crime no.950 of 2015, under section 302 and 328 I.P.C. came to be lodged against the other co-accused persons and on an application under Section 319 of CrPC, the applicant has been summoned, which was subject matter of challenge in Criminal Revision No. 4018 of 2025 (*Sheetal and Another Vs. State of U.P. and Others*), in which an interim protection has been accorded.

3. Prayer in the present writ petition is for consideration of the claim of the writ petitioner.

4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of

production of certified copy of the order.

January 8, 2026
N.S.Rathour

(Vikas Budhwar,J.)